

# HIGH COURT OF ORISSA, CUTTACK

## NOTICE

*Dated, Cuttack, this the 18<sup>th</sup> day of July, 2020*

It is hereby notified for information of all concerned that in view of the Government of Odisha Order dated 16.07.2020 imposing complete lockdown with stringent measures on public movement in the entire jurisdictions of Khurda, Ganjam, Cuttack and Jajpur districts and Rourkela Municipal Corporation (Sundergarh district) w.e.f. 9.00 P.M. of 17.07.2020 until midnight of 31.07.2020, the High Court shall have restricted functioning from 20.07.2020 till 31.07.2020, with limited number of Benches by virtual mode/video conferencing. The Courts will take up only extremely urgent matters on advance memo of urgency submitted by learned Advocates/litigants to the Deputy Registrar (Judicial) by e-filing/online mode/e-mail with advance intimation to the opposite parties. Hearing of cases shall take place by virtual mode/video conferencing mode on the web link provided to concerned Advocates/litigants, who may appear from their residence or office.

Since Registry of the High Court shall not have regular functioning due to complete lockdown, filing of new cases up to 31.07.2020 shall be permitted only by e-filing mode or e-mail.

**By Order**

Sd/- L.K. Dash

**REGISTRAR (JUDICIAL)**

**Memo No: 6807(100)/ Dated: 18.07.2020**

Copy forwarded to the:

- (1) Advocate General, Odisha, Cuttack,
- (2) Secretary, High Court Bar Association, Cuttack,
- (3) Deputy Commissioner of Police, Cuttack,
- (4) All Officers of the Court,
- (5) Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice,
- (6) Asst. Registrar-cum-Sr. Secretaries/Secretaries to the Hon'ble Judges of the Court,
- (7) All Superintendents of the Court,
- (8) The Technical Director, NIC, Orissa High Court, Cuttack to upload in the website of the Court,
- (9) Notice Board

for information and necessary action.

  
18/7/2020  
**DY. REGISTRAR (JUDICIAL)**